

[Dr. S. Chandrasekhar]

- (2) A copy of the Annual Report of the Hindustan Latex Limited, New Delhi, for the period ending 31st March, 1967, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-744/68].

NOTIFICATIONS UNDER CUSTOMS ACT
ETC.

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI K. C. PANT): I beg to lay on
the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 606 published in Gazette of India dated the 30th March, 1968.
- (ii) G.S.R. 621 published in Gazette of India dated the 27th March, 1968.

[Placed in Library. See No. LT-787/68].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 568 in Gazette of India dated the 23rd March, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 569 in Gazette of India dated the 23rd March, 1968.
- (iii) The Customs and Central Duties Export Drawback

(General) Thirty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 570 in Gazette of India dated the 23rd March, 1968.

- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 604 in Gazette of India dated the 30th March, 1968.

- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 605 in Gazette of India dated the 30th March, 1968.

- (vi) G.S.R. 607 published in Gazette of India dated the 30th March, 1968, containing corrigendum to G.S.R. 211 dated the 3rd February, 1968.

- (vii) G.S.R. 608 published in Gazette of India dated the 30th March, 1968, containing corrigendum to G.S.R. 216 dated the 3rd February, 1968.

[Placed in Library. See No. LT-788/68].

(3) A copy each of the following Notifications under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—

- (i) The Medicinal and Toilet Preparations (Excise Duties) Second Amendment Rules, 1968, published in Notification No. G.S.R. 603 in Gazette of India dated the 30th March, 1968.
- (ii) G.S.R. 609 published in Gazette of India dated the 30th March, 1968, containing cor-

rigendum to G.S.R. 95 dated the 12th January, 1968.

[Placed in Library. See No. LT-789/68].

ANNUAL REPORT OF THE NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD. ETC.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table:—

(1) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

(2) A copy of the Annual Report of the National Projects Constructions Corporation Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the comptroller and Auditor General thereon. [Placed in Library. See No. LT-790/68].

THE INDIAN ADMINISTRATIVE SERVICE (RECRUITMENT) AMENDMENT RULES ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 528 in Gazette of India dated the 23rd March, 1968.

(ii) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 529 in Gazette of India dated the 23rd March, 1968.

(iii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 530 in Gazette of India dated the 23rd March, 1968.

(iv) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 531 in Gazette of India dated the 23rd March, 1968.

(v) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 532 in Gazette of India dated the 23rd March, 1968.

(vi) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G.S.R. 533 in Gazette of India, dated the 23rd March, 1968.

[Placed in Library. See No. LT-791/68].

12.22 hrs.

ESTIMATES COMMITTEE

FORTIETH AND FORTY-THIRD REPORTS

SHRI LOBO PRABHU (Udipi): I beg to present the following Reports of the Estimates Committee:—

(1) Fortieth Report on the Ministry of Food, Agriculture,